ANF-4C

Application for Clubbing and Closure of Advance Authorisations [Please see guidelines given at the end before filling the application]

Application Details

IEC	Entity Name	e Application Number		Applicable Export Foreign Currency	Applicable Foreign Exchange Rate

Authorisation Details

Authorisation Number	Authorisation Type	Custom Notification Number	Norm Type	Export Product Group	EO Period	% EO fulfilled

Export Details

Export Product Group	Applicable currency for EODC

As Endorsed in Authorisation

Authorisation Number	Export Serial No.	SION Serial No.	Item(s) to be exported / supplied	Quantity	UOM	Total FOB / FOR Value (INR)	Total FOB / FOR Value (in USD)	Export FCC in Authorisation	
	ITC(HS) Code				Export item technical characteristics/Description				

As per Shipping Bills/GST Invoice/Bill of Exports

Authorisatio n Number	Shippin g Bill Numbe r/ Bill of Export s number / GST Invoice Numbe r	Shipping Bill/ Bill of Exports / GST Invoice Date	Invoice Number	Invoice Date	Invoic e Serial Numb er	Quantit y	иом	Total FOB / FOR Value (INR)	Shippin g bill currenc y	Foreign currenc y exchan ge rate in INR	Total FOB / FOR value (in foreign currency)

ITC(HS) Code	Export Item Description in invoice/Shi pping Bill	
-----------------	---	--

Export As per Importer/Exporter

Authoris ation Number	Type of Exp ort	Shipp ing Bill Numb er/ Expor ts numb er / GST Invoic e Numb er	Shippi ng Bill/ Bill of Export s / GST Invoic e Date	Invoice Number	Invoic e Date	Invoi ce Seria I Num ber	Exp ort Seri al No.	Quantity	UO M	Total FO B / FO R Value (IN R)	Shipp ing bill curre ncy	Foreig n curren cy excha nge rate in INR	Total FOB / FOR value (in foreig n curre ncy)	Po rt Ty pe	Sou rce

Export Realisation Details

Authorisation Number	Shipping Bill no. /Bill of exports/GST invoices	eBRC No.	Currency of Realisation	eBRC Value	eBRC value in applicable export FCC

Input As endorsed in Authorisation

Authorisat ion Number	Exp ort Seri al No.	Inpu ts as per	Input Item Seria I no.	Input Descriptio n	Input Item technica I features/ Descript ion	ITC (HS) Code	Total Quanti ty Requir ed-	Quantit y Invalida ted	UOM	Total CIF Value (INR)	Export FCC in Authorisat ion	Total CIF Value (in Foreig n Curren cy)	Total CIF Value (in USD)

Input As per Bill of Entries/GST Invoices

Authoris ation Number	BOE / GST Invo ice Nu mbe r	BOE / GST Invoice Date	Invo ice Seri al Nu mbe r	Input Item Descri ption in invoic e	ITC (HS) Code	Qua ntity	UOM	Total CIF Value (INR)	Foreign Currency as per Invoice	Total CIF Value (in foreign currency)	Forei gn curre ncy excha nge rate in INR (as per invoi	Total CIF Value (in Applic able foreign curren cy)
-----------------------------	--	---------------------------------	---	---	---------------------	--------------	-----	--------------------------------	------------------------------------	--	---	--

					ce date)	

Input As per Importer/Exporter

Autho risatio n Numb er	T y p e o f In p u t	BO E / GS T Inv oic e Nu mb er	B OE / GS T Inv oic e Da te	Inv oic e Ser ial Nu mb er	Qu anti ty as per inv oic e	Qua ntity Con sum ed	Balan ce Quan tity (Unut ilised)	U O M	To tal CIFV a u e (INR)	Tota I CIF of unut ilise d (INR	Forei gn Curre ncy as per Invoi ce	Fore ign curr enc y exc han ge rate in INR	Tota I CIF valu e (in fore ign curr enc y)	Total CIF valu e (in Appl icabl e forei gn curr ency)	Additiona I exports effected in proportion to excess inputs	Input quantit y reduce d proport ionatel y in the authori sation	Re mar ks	P ort T y p e	S ou rc e	
	ITC Co	C(HS) de								Input Descr in inv	ription									

Tax Receipt Details

Challan Number	Challan Date	Challan of amount paid (in Rs)	Challan Interest	Remarks

Additional Input Details

Authorisation Number	Claim under reduced benefits of Appendix 4D	Serial Number from Appendix 4D	Remarks
Authorisation Number	Item(s) declared do not fall under Appendix 4J	Serial Number from Appendix 4J	Remarks

Free of Cost As endorsed in Authorisation

Input Seri al No	ort name	Authorisati on Number		Sourc e Countr y	Destinati on Country	Quantit y	UO M	Notion al Value (INR)	Notion al Value (in foreign currenc	Notion al Value (in USD)	FCC as per Authorisati on		HS	
------------------------	----------	--------------------------	--	---------------------------	----------------------------	--------------	---------	--------------------------------	---	--------------------------------------	---------------------------------	--	----	--

Drawback Details As endorsed in Authorisation

Authorisation Number	Item Descriptio	Quant n Requi		intity ilidated	Quantit to be importe	UOM	Type of Import	CIF Value/ Value of Item (In Rs)	CIF Value/ Value of Item (In foreign currenc	Item (I USD)	of	FCC as p Authorisa		ITC (HS) Code
Drawback I	Details As	s Per S	hipping	j Bill										
Authorisation Number	Shipping Bill No.	Invoice No.	Invoice Serial No.	Item Descr		Orawback Quantity	UOM	CIF Value/ Value of Item (INR)	CIF Value/ Value of Item (In foreign currency)	CIF Value/ Value of Item (In USD)		C as per horisation	in	value licable
lorms Con	nmittee D	ecisior	1											
Authorisation	No.	Ме	eting Num	ber		HQ File	Number		Norms	Committe	ee Dec	cision		
/ALUE AD	DITION D		mum FOB	Require	ed S	hort Fall l	by Value	Min	VA Require	ed % I	Fulfille	ed		
Redemptio	n Matrix													
Of Authorizati	ons			0	f Export I	Items			C	of Input Ite	ms			
Redemptio	n Details					Г	Input Nar	ne			0	Quantity	UON	
Export Item N	ame	_	Qu	antity	UOM						+		2011	: -
											\perp			
											+			

Regularization Details

			Inn	out Name	Quantity	UOM	ı
Export Item Name	e Quantity UOM	ном			- Luaiiii		ı
Export item Name	Quantity	OOW					i
					1		ı
					1		ı
					1		ı

Bond Waiver Details

			Input Name	Quantity	UOM
Export Item Name	Quantity	UOM	7		
		•	<u> </u>		

Surrender Details

Export Item Name	Export Item Name Quantity UOM		Input Name	UOM	
Penalty to be paid			_		
Penalty as per Importer	/ Exporter				

DECLARATION / UNDERTAKING

I / We hereby declare that:

- 1. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- 2. We would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export &Import Items, as amended from time to time.
- 3. None of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.
- 4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, 2004-09 and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).
- 5. No export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for

which RBI permission has been obtained.

- 6. I/We hereby declare that Freight, Insurance and Commission values as mentioned in the application are based on actual transaction values.
- 7. For the purpose of calculating entitlement, commission amount has been excluded.
- 8. That I/We have updated the IEC profiles in ANF 1.
- 9. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act, 1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974.
- 10. I am authorised to verify and sign this declaration as per Paragraph 11.06 of the FTP.

✓ Tick the box as acceptance of declaration/ undertaking and fill in the details below.

	l y
Place	Date
Name	Designation
Email	Mobile
Office Address	
Residential Address	

DS	SC / E-Sign Details											
_	E-sign Type	Serial Number	Signed Date	Certificate Type	Certifying Authority		Organisati on	Certificate Issued Date	Certificate Expiry Date			

GUIDELINES FOR APPLICANTS

[Please see paragraph 4.36 of HBP]

- 1. Application shall be filed online using digital signature only.
- 2. FOB value of export for the purpose of value addition shall be arrived at after excluding the Foreign Agency Commission, if any.
- 3. Authorisations should have been issued by the same Regional Authority.